

CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 686/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of order: 26th October, 2025

In the matter of:

Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for the grant of a separate RTM Transmission License to POWERGRID Bikaner IV Transmission Limited to implement transmission project "Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS & Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS under "Regulated Tariff Mechanism" (RTM) Mode.

And

In the matter of

**POWERGRID Bikaner IV Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110016.

... Petitioner

Versus

1. Jodhpur Vidyut Vitran Nigam Limited,
New Power House, Industrial Area,
Jodhpur – 342003, Rajasthan.

2. Ajmer Vidyut Vitran Nigam Limited,
Corporate office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali road,
Ajmer-305004, Rajasthan.

3. Jaipur Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar, Jaipur-302017, Rajasthan.

4. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226001, Uttar Pradesh.

5. Himachal Pradesh State Electricity Board Limited,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004, Himachal Pradesh.

6. Punjab State Power Corporation Limited,
The Mall, PSEB head office, Patiala-147001.

7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6, Panchkula-134109, Haryana.

8. Jammu Kashmir Power Corporation Limited,
220/66/33 kV Gladni SS SLDC Building Narwal,
Jammu.

9. BSES Yamuna Power Limited,
B-Block, Shakti Kiran, Bldg. (Near Karkardooma Courts),
Karkardooma 2nd Floor, New Delhi-110092.

10. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place, New Delhi-110019.

11. Tata Power Delhi Distribution Limited,
NDPL House, Hudson Lines, Kingsway Camp, Delhi-110009.

12. Electricity Department,
UT of Chandigarh Sector-9, Chandigarh.

13. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road, Dehradun Uttarakhand.

14. New Delhi Municipal Council,
Palika Kendra, Sansad Marg, New Delhi-110002.

15. North Central Railway Allahabad,
(Uttar Pradesh).

16. Central Transmission Utility India Limited,
Saudamini, Plot No.2, Sector -29, Gurgaon-122001.

17. Power System Project Monitoring Division Central Electricity Authority,
Sewa Bhawan, R. K. Puram, Sector-1,
New Delhi-110066.

18. Furies Solren Private Limited,
Embassy 247 park Tower B 6th Floor Gandhi Nagar Vikhroli,
West Mumbai-400079.

19. SJVN Green Energy private Limited,
Corporate office, Tower 1, 6th Floor, NBCC Complex,
C4 District Centre, Old Kidwai,
Nagar, New Delhi -110023.

....Respondents

Parties present:

Shri Prashant Kumar, BAPTL
Shri V.C. Sekhar, BAPTL
Shri Akshayvat Kislai, CTUIL

ORDER

The Petitioner, POWERGRID Bikaner IV Transmission Limited, has filed the present Petition under Sections 14 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) for the grant of a separate RTM transmission licence to POWERGRID Bikaner IV Transmission Limited for implementation of *“Augmentation of 2X500 MVA (7th & 8th), 400/220 kV ICT along-with 220 kV Sectionalizer bay (1 set) 220 kV BC (1 No.) bay and 22kV TBC (1 No.) bay at Bikaner IV PS and Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS”* under the Regulated Tariff Mechanism (hereinafter referred to as “RTM”) mode (hereinafter referred to as the “transmission project”). The

scope of the project for which a transmission licence has been sought is as under:

ISTS transmission Scheme, approved by NCT under RTM route, is given below: -

- a) Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTS along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner IV PS assigned by CTUIL vide OM dated 5.5.2025. The detailed scope is as follows:**

Sl. No.	Name of Transmission Scheme	Implementation Mode	Implementation Time frame	Estimated Cost (₹ Cr)
1.	Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTS along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS	RTM through Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of POWERGRID)	21 months from the date of allocation, i.e., 05.02.2027	122.88

The broad scope of the above schemes is given below: -

Sl. No.	Name of Scheme & Tentative implementation timeframe	Broad Scope
	Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTS along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS	i) Augmentation of 400/220 kV, 2x500 MVA (7th & 8th) ICTs at Bikaner-IV PS along with associated transformer bays ii) 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner- IV PS

- b) Implementation of 3 No. of 220 kV Line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 No. bays] RE Power projects at 765/400/220 kV Bikaner-IV PS assigned by CTUIL OM dated 08.05.2025. The detailed scope is as follows:**

Sl. No	Scope of the Transmission Scheme	Item Description	Implementation timeframe
1	3 nos. of 220 kV line bays at 765/400/220 kV Bikaner-IV PS (1 no. for M/s Furies Solren Private Limited (300MW) & 2 nos. for M/s SJVN Green Energy Limited (500MW)) for interconnection of its RE power projects	220 kV Line Bay-3 nos.	11.11.2026
Total Estimated Cost:			Rs. 18.54 Crore

Note: a. Implementation Timeframe has been aligned with Rajasthan REZ Ph-IV (Part-3: 6 GW) [Bikaner complex]: Part A transmission scheme.

2. The Petitioner is an Inter-State Transmission Licensee and is implementing the “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6 GW) [Bikaner complex]: Part A” on a Build, Own, Operate and Transfer (hereinafter referred to as “BOOT”) basis through Tariff Based Competitive Bidding route (hereinafter referred to as “TBCB Project”). The Commission, vide order dated 28.4.2025 in Petition No. 63/TL/2025, had granted a transmission licence (TBCB Licence) to the Petitioner for the aforesaid TBCB Project.

3. In the 29th Meeting of the National Committee on Transmission (hereinafter referred to as “NCT”) held on 17.4.2025, the Petitioner has been nominated to implement the ISTS transmission scheme through the RTM mode i.e., “Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS” and the same is covered under the instant Petition. The estimated cost of the scheme as per the CTUIL (OM) dated 5.5.2025, is Rs. 122.88 crores. In line with the Office Order dated 28.10.2021 issued by the Ministry of Power (MoP), NCT shall approve the ISTS costing between Rs. 100 crore

and Rs. 500 crore along with the mode of implementation.

4. In addition, CTUIL vide OM dated 8.5.2025, has assigned the Transmission Project “Implementation of 3 No. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 No. bays] RE Power projects at 765/400/220 kV Bikaner-IV PS” to the Petitioner under RTM mode. The estimated cost of the scheme as per the CTUIL letter (OM) dated 8.5.2025, is Rs. 18.54 crore.

5. The Petitioner has submitted that after the grant of a separate transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandums (OM) dated 5.5.2025 and 8.5.2025, is Rs. 122.88 crore and Rs. 18.54 crore, respectively. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of transmission charges in accordance with the provisions of the Tariff Regulations/ Transmission Licence Regulations.

6. Based on the above, CTUIL, vide its Office Memorandums dated 5.5.2025 and 8.5.2025, approved the “Augmentation of 2X500 MVA (7th & 8th), 400/220 kV ICT along-with 220 kV Sectionalizer bay (1 set) 220 kV BC (1 No.) bay and 22kV TBC (1 No.) bay at Bikaner IV PS and Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS” on RTM mode, along with identifying the implementing agency and also addressing the same to

the Ministry of Power, Government of India, and NCT.

7. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, vide its order dated 27.9.2025, *prima facie* proposed to grant a separate transmission licence to the Petitioner to implement the transmission projects detailed in paragraph 1 of the order. The relevant extract of the order dated 27.9.2025 is extracted as under:

*“24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **8.10.2025.**”*

8. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the ‘Hindustan Times’ (English) and ‘Jansatta’ (Hindi) on 4.10.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 14.10.2025

9. During the course of the hearing, the learned counsel for the Petitioner submitted that vide order dated 27.9.2025, the Commission has held that the Petitioner is eligible for grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project and, consequently, directed to issue public notice under Section 15(5)(a) of the Act inviting suggestion or objection to the grant of a separate RTM transmission licence to

the Petitioner. However, in response thereof, no suggestion or objection has been received in response to the public notice. The representative of the CTUIL submitted that there is a mismatch of approximately three months between the commissioning date of the 220 kV line bay being implemented for Furies Solren Private Limited (i.e., 11.11.2026) and the start date of connectivity of the said developer (i.e., 5.2.2027). Accordingly, the matter was reserved for orders.

10. We have noted the above submissions of the Petitioner and CTUIL and proceed to consider the application of the Petitioner for the grant of a separate RTM transmission licence.

11. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

12. In our order dated 27.9.2025, we had proposed to grant a separate RTM transmission licence to the Petitioner company and directed the issuance of a public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, in its letter dated 4.7.2025, recommended the grant of a separate RTM transmission licence to the Petitioner. Considering the submissions of the Petitioner and CTUIL, we direct that the separate RTM transmission licence be granted to the

Petitioner, POWERGRID Bikaner IV Transmission Limited, to establish the transmission scheme through the RTM route as per the details given in paragraph 1 above.

13. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with

the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of the licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilisation of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilisation of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

14. During the course of the hearing, the representative of the CTUIL submitted that there is a mismatch of approximately three months between the commissioning date of

the 220 kV line bay being implemented for Furies Solren Private Limited (i.e., 11.11.2026) and the start date of connectivity of the said developer (i.e., 5.2.2027). It was further submitted that, at the planning stage, no such mismatch existed. However, since the NCT extended the timelines for implementation of ICTs by three months, the start date of connectivity of the aforesaid developer was also deferred by the same period. CTUIL representative requested to align the implementation timeframe of 01 nos 220 kV bay assigned to Petitioner vide CTUIL OM dated 8.5.2025 for M/s Furies Solren Private Limited (300 MW) with the start date of connectivity of M/s Furies Solren Private Limited (300 MW), i.e., 05.02.2027. Accordingly, the matter was reserved for orders.

15. With regard to a mismatch, the parties are at liberty to approach the Commission in accordance with the law.

16. CTUIL and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.

17. An extract copy of this order be sent to the Central Government (the Ministry of Power) and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

18. Petition No. 686/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

Sd/-
(Harish Dudani)
Member

Sd/-
(Ramesh Babu V.)
Member

Sd/-
(Jishnu Barua)
Chairperson